

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3793 of 2020

Sudhir Kumar Prasad @ Sudhir Sinha **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Rohit Agarwal, Advocate
For the State : Mr. Ram Prakash Singh, A.P.P.

02/08.07.2020 Heard Mr. Rohit Agarwal, learned counsel for the petitioner and Mr. Ram Prakash Singh, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Gawan P.S. Case No. 01/2020.

The informant is said to have been assaulted by the accused persons.

The petitioner had also lodged a case against the informant and others being Gawan P.S. Case No. 03/2020. It appears that the assault made by the petitioner had led to injury being suffered by the informant on his finger. The petitioner is in custody since 13.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Giridih in connection with Gawan P.S. Case No. 01/2020.

(R. Mukhopadhyay, J.)